

Pre Bid Query Response and Clarifications

Minutes of Meeting for the Pre Bid Meeting for the PMU RFP, FSSAI

Held on 6th July, 2021

Following organizations participated in the Pre Bid Meeting through virtual / physical mode for clarification:

- PWC India
- Grand Thornton
- RV Solutions
- Delloitte

2. The participants were well versed with the bid floated on GeM portal and requested for following clarification in the Pre Bid Meeting:

Sl. No	Referenced Clause	Clarification Sought	Pre-Bid Query Response
1	Estimated Bid Value	What is the allowed / estimated bid value for the participation	The estimated bid value will be visible in the portal at the time of participation on GeM Portal
2	The turnover specified in the bid is 25 Cr	Can it be increased or decreased to make it more inclusive for different level of players	The turnover cannot be changed as there is no basis / criteria
3	What is the distribution of marks in the technical evaluation Part V – Section 2.2 (v)	How marks in technical evaluation will be distributed at the time of evaluation	The distribution of marks is internal to the organization for evaluation purpose
4	Core PMU Team assigned will not be changed during the contract period PART II – Section 2.2 (Xxiv)	Can the resources be changed or replaced in case of unavoidable circumstances	The clause states that the replacement will be allowed in case of exceptional circumstances only after approval from FSSAI.
5	Leave policy	What will be the leave policy	As mentioned in the Service Level Agreement
6	The delay for deliverables as per assigned tasks should not go beyond one week PART III – Section 1.7	Can the delay period of one week be extended to 30 days.	The delay period of One week will be extended to 30 days in the corrigendum
7	Can the bid be extended?	As the requirement for resources is very high and profiles have to be arranged for	The bid will be extended for another ten days subject to approval from

		submission and so extension is requested	Competent Authority as corrigendum
8	Qualification of Manpower Requirements	The qualification of the candidate stated is very specific for branch of engineering like Computer science. Can it be changed to be more generic so that all branches can be included	This requirement will be included in Corrigendum to include Electrical, Electronics and IT Engineering or equivalent
9	In the payment clause, there is a mention of 20% deduction due to delay in deliverables PART IV – Section 3	What will be the maximum capping of deduction due to delay in deliverables	As mentioned in PART 3 – Section 1.6 ©, the maximum capping of deduction will be 10% of the contract value. Part IV Section 3 on Payment Terms is modified to state that there will be deduction of 10% for the delay of deliverables in the quarter instead of 20%.

3. The clarification wherever possible related to information available in the bid was stated during the meeting. However, few points have to be clarified against the section in the bid document as mentioned below for SI No 1 to 5. Further, the points 6 to 9 needs clarification in the form of corrigendum subject to approval from Competent Authority.